

(2020) 09 SEBI CK 0085

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 278 Of 2020, Appeal No. 268 Of 2020

Affluence Fincon Service Pvt. Ltd. And Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 03-09-2020

Acts Referred:

Citation : (2020) 09 SEBI CK 0085

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Pesi Modi, Ravi Vijay Ramaiya, Kunal Katariya, Sahebrao Buktare, Rafique Dada, Anubhav Ghosh, Ravishekhar Pandey

Final Decision : ?Allowed

Judgement

1. We have heard Sri Pesi Modi, learned senior counsel assisted by Sri Kunal Katariya, learned counsel and Sri Ravi Ramaiya, Chartered Accountant

for the appellants and Sri Rafique Dada, learned senior counsel assisted by Shri Anubhav Ghosh and Sri Ravishekhar Pandey, learned counsel for the

respondent through video conference. Order reserved.

2. Sri Dada, learned senior counsel prays for and is allowed 24 hours time to file written submissions. The appellants will also file an affidavit within 24

hours indicating the assets (moveable & immoveable) which can be given as an undertaking to the Tribunal. Put up this matter on September 07, 2020

(i.e. on Monday) for delivery of orders.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.